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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
DELHI.

M.P.No.2847/1989
O.A. No.1152/1989.

Date: January 11, 1990.

Shri S.B.Bansal Applicant.

vs.

Central Provident Fund Commissioner
and others. .. Respondents.

For the applicant ... In person.

For the respondents ... Shri U.K.Choudhary, counsel.

A Misc. Petition No.2847/1989 has been filed by the applicant for staying the operation of Office Memorandum No. Admn. (L-II)AS/82(1)/90 dated 12.12.1989 issued by the Regional Provident Fund Commissioner (H.Qrs) on the question of preparing a priority list for the allotment of staff quarters in Bhavishya Nidhi Enclave for the year 1990. The case of the applicant is that he is on the priority list at Sl.No.1 for long time and persons junior to him have been allotted houses in the past in preference to him. While I would not like to pass any orders staying the operation of Office Memorandum in question, it appears reasonable that the case of the applicant should be considered sympathetically by the Central Provident Fund Commissioner and he may be provided necessary relief at his end. I leave the matter to the Central Provident Fund Commissioner with the hope that his case would be looked into with all sympathy. It was agreed by both the parties that no further action is necessary on this Original Application which is disposed of accordingly. Order (dasti).

B.M.
(B.C. Mathur)
Vice-Chairman (A).
11.1.1990.